

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGSPetition for Special Leave to Appeal (Crl.) No.4763/2024

(Arising out of impugned final judgment and order dated 24-01-2024 in WPCRL No. 233/2024 passed by the High Court Of Delhi at New Delhi)

HARPREET SINGH

Petitioner(s)

VERSUS

STATE (GOVT OF NCT OF DELHI)

Respondent(s)

(IA No.81641/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 23-09-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ABHAY S. OKA  
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Amarjeet Singh, AOR

For Respondent(s) Mrs. Aishwariya Bahti, A.S.G.  
Mrs. Archana Pathak Dave, A.S.G.  
Mr. Mukesh Kumar Maroria, AOR  
Mrs. Suhashini Sen, Adv.  
Mr. Rajesh Kumar Singh, Adv.  
Mr. Subhranshu Padhi, Adv.  
Mr. Gaurang Bhushan, Adv.  
Ms. Manisha Chava, Adv.  
Mr. Anirudh Singh, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Learned counsel appearing for the State assures the Court that decision will be now taken within a maximum period of three weeks.

Accordingly, we extend the time granted earlier by a period of three weeks from today.

List on 18<sup>th</sup> October, 2024.

In the meanwhile, interim relief granted earlier by this Court to continue.

(KAVITA PAHUJA)  
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)  
COURT MASTER (NSH)